

DIVISION BENCH

ITEM NO.2

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL NO.08/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	VARMINE CONSTRUCTION PRIVATE LIMITED & ANR. V/S ROC & ANR.
UNDER SECTION	252 (1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Yash Tandon with Sh. Anshuman Mishra, Advts. : *For the Appellant*

Sh. Shivendra Bahadur Singh, Proxy for : *For the ROC*
Sh. Pradeep Singh Sisodia, CGSC

Sh. Gaurav Mahajan, Proxy for : *For the I.T. Deptt.*
Sh. Krishna Agarwal, Sr. S.C.

ORDER

Ld. Counsels representing their respective parties are present physically.

- 1.** Let notices be issued to the respondents/ ROC & Income Tax Department.
- 2.** Ld. Proxy Counsel, Sh. Shivendra Bahadur Singh on behalf of Ld. CGSC, Sh. Pradeep Singh Sisodia for the ROC, Kanpur and Ld. Proxy Counsel, Sh. Gaurav Mahajan on behalf of Ld. Sr. Standing Counsel, Sh. Krishna Agarwal for the Income Tax Department, accept notice, and therefore waive service. They seek two weeks time to file their replies/ reports. Let the copy of the petition be supplied to the Ld. Counsels representing the ROC as well as to the Income Tax Department during the course of the day.

-Sd-

-Sd-

3. Let the reply be filed by the respondents within a period of two weeks, with an advance copy to be supplied to the counsel opposite. Rejoinder, if any, be filed by the Appellant within a week thereafter to complete the pleadings before the next date of hearing.
4. Let the matter be adjourned for further hearing on 9th May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

18th April, 2024

Kavya Prakash Srivastava
(Stenographer)